

**GOVERNMENT OF INDIA
MINISTRY OF PLANNING**

**LOK SABHA
UNSTARRED QUESTION NO. 1760
TO BE ANSWERED ON 26.07.2017**

SANCTIONED /APPROVED PROJECTS

1760. SHRI HARI MANJHI:

Will the Minister of PLANNING be pleased to state:

- (a) the number of projects sanctioned/approved during the last three years, State-wise including those of Jharkhand and Bihar;
- (b) the details of projects pending with the Union Government/NITI Aayog for approval including Jharkhand and Bihar along with the reasons for pendency, State –wise;
- (c) whether the Government has received any requests from the States for according approval to the pending projects;
- (d) if so, the details thereof, State/UT-wise ;and
- (e) the reaction of the Government thereto?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINISTRY OF PLANNING AND
MINISTER OF STATE FOR MINISTRY OF HOUSING & URBAN AFFAIRS**

(RAO INDERJIT SINGH)

(a) Erstwhile Planning Commission /NITI Aayog approved /sanctioned the project proposals received from State Governments under One Time Additional Central Assistance (OTACA)/ Special Plan Assistance (SPA) till 2014-2015 and recommended to the Ministry of Finance the release of Funds. The List of such proposals of States including Jharkhand/ Bihar sanctioned / approved is Annexed. NITI Aayog has discontinued the approval/sanctioning of such project proposal from 2015-16 following the acceptance of recommendations of 14th Finance Commission for increased devolution to the States by way of enhancing the share of States in the net proceeds of Union Taxes from 32% to 42 % resulting into increased fund transfer to the States. Erstwhile Planning Commission also accorded investment clearance for irrigation project proposals having inter- State ramification for their inclusion in the Annual Plan of States. This clearance was also required for inclusion of the projects for availing funds under the Accelerated Irrigation Benefits Programme (AIBP). The investment clearance of irrigation, flood control and multipurpose projects is no longer in the purview of NITI Aayog as the same has been transferred to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

(b) to (e) : Does not arise.

Statement referred to in reply to Lok Sabha Unstarred Question No. 1760 due for answer on 26-07-2017 regarding pending projects.

S. No	States	No. of Projects approved/sanctioned		
		2014-15	2015-16	2016-17
1	Andhra Pradesh	4	-	-
2	Arunachal Pradesh (SPA)	135	-	-
3	Assam(SPA)	0	-	-
4	Bihar	19	-	-
5	Chhattisgarh	1	-	-
6	Goa	1	-	-
7	Gujarat	1	-	-
8	Haryana	5	-	-
9	Himachal Pradesh (SPA)	1502	-	-
10	Jammu & Kashmir (SPA)	2	-	-
11	Jharkhand	29	-	-
12	Karnataka	7	-	-
13	Kerala	32	-	-
14	Madhya Pradesh	5	-	-
15	Maharashtra	1	-	-
16	Manipur (SPA)	12	-	-
17	Meghalaya (SPA)	17	-	-
18	Mizoram(SPA)	45	-	-
19	Nagaland(SPA)	27	-	-
20	Odisha	56	-	-
21	Punjab	3	-	-
22	Rajasthan	2	-	-
23	Sikkim (SPA)	1	-	-
24	Tamil Nadu	2	-	-
25	Telangana	6	-	-
26	Tripura (SPA)	65	-	-
27	Uttar Pradesh	1	-	-
28	Uttarakhand (SPA)	106	-	-
29	West Bengal	49	-	-